

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 53572 of 2018

(Arising out of Order-in-Appeal No. 702-CRM-ST-JDR-2018 dated 04.07.2018 passed by the Commissioner (Appeals), CGST, Jodhpur.)

M/s Prabhat Automobiles Pvt. Ltd.

Murli Vilas road, Kabra Gali,
LNT Road, Bhilwara (Raj.)

...Appellant

Versus

**The Commissioner, Central Goods &
& Service Tax Commissionerate,**

Udaipur (Raj.)

...Respondent

APPEARANCE:

Shri Kunal Agarwal, Advocate for the Appellant

Shri Rajeev Kapoor, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing/ Decision: February 14, 2024

FINAL ORDER NO. 50260/2024

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**